

(2010) 10 MAD CK 0323

In the Madras High Court

Case No : Writ Petition No. 3649 of 2010

Rama Monickam

APPELLANT

Vs

The Junior Engineer and M. Selvaraj

RESPONDENT

Date of Decision : 18-10-2010

Acts Referred:

Citation : (2010) 10 MAD CK 0323

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : T. Jeen Joseph, for the Appellant; M. Suresh Kumar, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. T. Jeen Joseph, the learned Counsel appearing on behalf of the Petitioner, as well as Mr. M. Suresh Kumar, the learned Counsel appearing on behalf of the first Respondent.

2. In spite of notice having been served on the second Respondent, and his name having been printed in the cause list, there is no appearance on his behalf, either in person or through his counsel.

3. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 15.03.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

4. The learned Counsel appearing on behalf of the first Respondent has no objection for such an order being passed by this Court.

5. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the Petitioner's representation, dated 15.03.2010, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner, as well as to the

second Respondent, within a period of twelve weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation, dated 15.03.2010, along with a copy of this order, to the first Respondent. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

6. The writ petition stands disposed of, with the above directions. No costs.